

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 88506 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/53/17-18 dated 27/04/2018
passed by the Commissioner of CGST & Central Excise, Nagpur)

M/s Navketan Pharma Ltd

.....Appellant

F-106 MIDC Waluj
Aurangabad
Maharashtra-431186

VERSUS

C.C.E. & S.T., Aurangabad

.....Respondent

N-5...Town Centre, CIDCO,
Aurangabad,
Maharashtra-431030

APPEARANCE:

None for the Appellant

Mr. S.B. Mane, Assistant Commissioner Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85543/2020

Date of Hearing: 11.03.2020

Date of Decision: 11.03.2020

PER: AJAY SHARMA

A communication dated 11.03.2020 from the learned Counsel
for the Appellant has been received stating that the Appellant have
already applied under the Sabka Vishwas (Legacy Dispute
Resolution) Scheme, 2019 before the appropriate authority by way of
an application and Form No. SVLDRS-3 has been issued by the said

authority. A request has been made in the said communication for withdrawal of Appeal in view of the facts mentioned hereinabove.

2. Accordingly, the Appeal filed by the Appellant is dismissed as withdrawn. Copy of the communication dated 11.03.2020 alongwith Form No. SVLDRS-3 be taken on record.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

sb